

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1418/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)


SHRI BHASKARA PANTULA MOHAN
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017


NAME OF THE PARTIES: Pennar Engineered Building Systems Ltd.
V/s.
Hindustan Construction Company Ltd.


SECTION OF THE COMPANIES ACT: I & BP Code 2016.

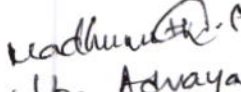
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|----|---|--|--|
| 1. | Dipali Sheth i/b Eternity Legal for Petitioner | |  |
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|-----|--|--|---|
| 19. | MADHUNITHA SRINIVASAN Advocate i/b ADVAYA LEGAL. for Respondent. | |  |
|-----|--|--|---|

~~As~~ As settlement is proposed by Respondent, the
matter is agreed to be adjourned by consent
on 12/1/18 


Advocate for Petitioner
21/12/17


i/b. Advaya Legal
Adv. for Respondent
21/12/2017.

Contd on Page -2-

ORDER

C.P. No. 1418/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of both the sides are present.
2. As settlement is proposed by Respondent the matter is agreed to be adjourned.
3. Adjourned to ~~12~~ **01.2018**.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

21.12.2017
aah

Sd/-

M.K. SHRAWAT
Member (Judicial)